

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 25**  
**141/241- 242/PB/2020**

**IN THE MATTER OF:**

M/s. RR Buildtown Pvt. Ltd. ... Applicant/Petitioner  
Vs

M/s. Adonis Buildtech Pvt. Ltd . & Ors. ... Respondent

**Order under Section 241-242 of the Companies Act, 2013**

**Order delivered on 08.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Aditya Kumar, Adv.

For the Respondent : Mr. Saurabh Kalia, Mr. Avik Sarkar, Advs. for the  
R-2, R-3, R-5 to R-7

**ORDER**

**RA-54/2023**

Ld. Counsel Mr. Aditya Kumar appeared on behalf of the Applicant and sought some time to produce the mediation report. Time sought for is granted, Ld. Counsel is directed to produce the mediation report on or before the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 21.03.2024**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**